

MINUTES OF THE MEETING No. 04/09 HELD ON 23.4.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

- **The 04/09 meeting of Advance Licensing Committee was held on 23.4.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.**

- The Committee first considered minutes of the NC meeting No.03/09 for confirmation and confirmed and adopted the same without any change.

Case No A-30 NC No. 04/09 Dated 23.4.2008	M/s. Rohan Dyes & Intermediates Ltd. F.No.01/83/50/1750/AM08/DES-IV RLA No. 08/24/040/ /AM08 Adv. Lic. No. 0810068989 Dt. 14.12.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 6.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 282 (Acid Brown KGR)	1 kg.	1. 6-nitro 1 Diazo2- Naphthol 4-Sulfonic acid 2. Beta Naphthol 3. Salicylic Acid 4. 1-Phenyl 3-Methyl 5- Pyrazolene	0.800 kg. 0.195 kg. 0.160 kg. 0.236 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-31 NC No. 04/09 Dated 23.4.2008	M/s. Rohan Dyes & Intermediates Ltd. F.No.01/83/50/1750/AM08/DES-IV RLA No. 08/24/040/ /AM08 Adv. Lic. No. 0810068990 Dt. 14.12.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2008.

Case No A-32 NC No. 04/09 Dated 23.4.2008	M/s. Shunshiled Chemicals Ltd. F.No.01/83/50/1088 /AM08/DES-IV RLA No. 03/95/40/966/AM08 Lic.No. 0310456654 Dt. 4.1.2008.
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.

Case No A-33 NC No. 04/09 Dated 23.4.2008	M/s. Modern Insecticides Ltd.. F.No.01/83/50/1082/AM08/DES-IV RLA No. Lic.No. 3010054613 Dt. 10.1.2008.
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.

Case No A-34 NC No. 04/09 Dated 23.4.2008	M/s. Plant Lipids Pvt. Ltd. F.No.01/85/162/309/AM08/DES-IV RLA No. 10/24/40/46/AM08 Lic.No. 1010026655 Dt. 6.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 28.5.2008.

Case No A-35 NC No. 04/09 Dated 23.4.2008	M/s. Plant Lipids Pvt. Ltd. F.No.01/85/162/1050/AM08/DES-IV RLA No. 10/24/40/147/AM08 Lic.No. 1010028184 Dt. 18.12.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 28.5.2008.

Case No A-36 NC No. 04/09 Dated 23.4.2008	M/s. Plant Lipids Pvt. Ltd. F.No.01/85/162/1113/AM08/DES-IV RLA No. 10/24/40/143/AM08 Lic.No. 1010028031 Dt. 29.11.2007.
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The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 16.4.2008 offered by them that the weighted average yield comes to 8.88% against higher yield of 12% claimed by exporter. The Committee decided to examine with respect to SION for the product and defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 28.5.2008.

Case No A-37 NC No. 04/09 Dated 23.4.2008	M/s. Plant Lipids Pvt. Ltd. F.No.01/83/50/1110/AM08/DES-IV RLA No. 10/24/40/155/AM08 Lic.No. 1010028223 Dt. 19.12.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 28.5.2008.

Case No A-38 NC No. 04/09 Dated 23.4.2008	M/s. Plant Lipids Pvt. Ltd. F.N. 01/83/162/ 1022 / AM08/DES-IV RLA F.No. 10/24/40/ 139 /AM08 Lic. NO. 1010027890 dt. 14.11.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 28.5.2008.

Case No A-39 NC No. 04/09 Dated 23.4.2008	M/s. Emami Limited F.N. 01/83/162/ 1033 / AM08/DES-IV RLA F.No. 02/24/40/ 182 /AM08 Lic. NO. 02101006153 dt. 19.11.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the

Deptt. of DC (SSI). Accordingly the case may be re-listed on 7.5.2008.

Case No A-40 NC No. 04/09 Dated 23.4.2008	M/s. Synthetic Industrial Chemical F.No.01/83/162/785/AM07/DES-IV RLA No. 10/24/40/ 314/AM08 Lic. No. 1010027891 Dt. 14.11.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 28.5.2008.

Case No A-41 NC No. 04/09 Dated 23.4.2008	M/s. Synthite Indusgrial Chemicals (I) F.No.01/84/162/747/AM07/DES-IV RLA No. 10/24/40/ 108/AM08 Lic. No. 1010027281Dt. 10.8.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 28.5.2008.

Case No A-42 NC No. 04/09 Dated 23.4.2008	M/s. Synthite Industrial Chemicals (I) F.No.01/83/162/793/AM07/DES-IV RLA No. 10/100/40/ 111/AM08 Lic. No. 1010027330 Dt. 17.9.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 28.5.2008.

Case No A-43 NC No. 04/09 Dated 23.4.2008	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/186/AM08 Lic. No. 0510204648 Dt. 7.06.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from DIPP. Accordingly the case may be re-listed on 28.5.2008.

Case No A-44	M/s. H.K.Fine Chem. Ltd.
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NC No. 04/09 Dated 23.4.2008	F.N. 01/83/162/ 908 / AM08/DES-IV RLA F.No. 08/24/40/ 149 /AM08 Lic. NO. 0810067303 dt. 21.9.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.

Case No A-45 NC No. 04/09 Dated 23.4.2008	M/s. Bhogale Coating & Paints Pvt. Ltd. F.No.01/83/50/98 /AM07/DES-IV RLA No. 03/94/40/461/AM07 Lic.No. 0310393025 Dt. 4.8.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.5.2008

Case No M-27 NC No. 04/09 Dated 23.4.2008	M/s. Sterling Auxliaries (P) Ltd. F.No.01/83/50/389/AM07/DES-IV RLA No. 03/94/40/279/AM07 Lic.No. 0310388060 Dt. 5.7.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.

Case No M-28 NC No. 04/09 Dated 23.4.2008	M/s. Sterling Auxliaries (P) Ltd. F.No.01/83/50/331/AM07/DES-IV RLA No. 03/95/40/308/AM07 Lic.No. 0310386824 Dt. 26.6.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/119/2007/Ch.III dated 21.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Stero Care 20 Polyethylene Sorbitan Mono Laurate 20 moles ethoxylate	1 kg.	1. Sorbitan Monolaurate 2. Ethylene Oxide	0.250 kg. 0.760 kg.
Stero Care 80 Polyethylene 20 moles Sorbitan Mono Oleate	1 kg.	1. Sorbitan Mono Oleate 2. Ethylene Oxide	0.210 kg. 0.750 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-29 NC No. 04/09 Dated 23.4.2008	M/s. Val Organics (P) Ltd. F.No.01/83/50/410/AM06/DES-IV RLA F.No.03/95/40/529/AM06 Adv.Lic. No.0310342125 dated 9.8.2005
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The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) along with technical comments dt. 21.4.2008 as the export product is covered under ITC chapter 29.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 4/83-ALC1/2008 **MEETING DATE** : 23.04.2008

1	Case No.:46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:21.05.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o Fertilizer. It is also decided to send the reminder to D/o Fertilizer. Accordingly the case may be re-listed on 21.5.2008.

2	Case No.:24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 21.5.2008.			

3	Case No.:28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). The committee also decided to issue reminder to PNG for comments.Accordingly the case may be re-listed on 21.5.2008.			

4	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 21.5.2008.			

5	Case No.:1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 21.5.2008.			

	Case No.:21/44/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Rejected
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6	HQ File :01/83/050/01060/AM07/	RLA File :03/95/040/01119/AM07/	Lic.No/Date:0310413403 22.12.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given Central Excise Data. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

7	Case No.:958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Transferred to Different Section
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:23.04.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.				

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Case No.:2/19/82-ALC4/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status :Case Approved
HQ File :01/82/050/01662/AM07/	RLA File :05/24/040/00806/AM07/	Lic.No/Date:0510199743 20.02.2007	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.4.2008 offered by him the Committee decided to approve the case as applied for as under:-.			
Item of Export	Qty	Item of Import	Qty
Glazed Ceramic Wall Tiles	13000.300 MT	1. Frits	1950.050 MT
		2. Pigments	78.522 MT
		3. Ceramic Rollars	1794 No.
		4. High Steel Casted/Rubber Coated Punches of Different Shapes and sizes	2808 No.
		5. Shrink Wrap Film	As per packing Policy
		6. CMC MM3 (Carbocel)	Not allowed

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:872/21/82-ALC4/2007

Party Name:KAJARIA CERAMICS LTD

Meet No/Date:4/83-ALC1/2008
23.04.2008

Status:Case
Approved

HQ File :01/82/050/01708/AM07/

RLA File :05/24/040/00954/AM07/

Lic.No/Date:0510200113
27.02.2007

Defer Date:

Decision :

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.4.2008 offered by him the Committee decided to approve the case as applied for as under:-.

Item of Export	Qty	Item of Import	Qty
Glazed Ceramic Floor Tiles 514350 Sq. Mtrs.	8049.880 MT	1. Pigment 2. Frits 3. Ceramic Rollars 4. High Steel Casted/Rubber Coated Punches of Different Shapes and sizes 5. Shrink Wrap Film	40.249 MT 514.350 MT 1110 No. 1738 No. As per packing Policy
		6. Bolting Clothes 7. Micronized Zirconium 8. STTP (Sodium Tripoly Phosphate)	804.988 Sq. Mtr. 80.499 MT 100.623 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:5/2/82-ALC1/2007

Party Name:GUJARAT BORON DERIVATIVES
PVT. LTD

Meet No/Date:4/83-ALC1/2008
23.04.2008

Status:Case
Deferred

10	HQ File :01/82/050/01729/AM07/	RLA File :34/24/040/00272/AM07/	Lic.No/Date:3410018221 01.03.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. The committee also decided to issue reminder to Deptt. of Fertilizer Accordingly the case may be re-listed on 21.5.2008.			

11	Case No.:9/22/83-ALC1/2007	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
	HQ File :01/83/050/00165/AM08/	RLA File :05/24/040/00950/AM07/	Lic.No/Date:0510202767 20.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 21.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	PVC Stabilizer (Lead base compound containing : 38 ± 1% Lead Lead Stearate = 42% Tribasic Lead Sulfate = 13% Tribasic Lead Sulfate = 31% Wax 14	1 kg.	Stearic Acid (Stearic Acid content 50 ± 10%) Stearic Acid + Palmitic Acid content 90% min.) Litharge Tribasic Lead Sulfate Polyethylene Wax Paraffing Wax	0.443 kg. 0.301 kg. 0.130 kg. 0.07 kg. 0.07 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:31/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00256/AM08/	RLA File :17/24/040/00010/AM08/	Lic.No/Date:1710001631 03.05.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 7.5.2008.			

	Case No.:26/17/83-ALC1/2007	Partv Name:VIC INDUSTRIES.	Meet No/Date:4/83-ALC1/2008	Status:Deffered
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13			23.04.2008	and Re-indexed
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 7.5.2008.			

14	Case No.:12/10/80-ALC2/2007	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/80/050/00079/AM08/	RLA File :07/24/040/00079/AM08/	Lic.No/Date:0710051556 09.05.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 21.5.2008.			

15	Case No.:12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:23.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 21.5.2008.			

16	Case No.:13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 21.5.2008.			

17	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 7.5.2008.			

18	Case No.:740/24/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
	HQ File :01/83/050/00645/AM08/	RLA File :05/24/040/00242/AM08/	Lic.No/Date:0510205700 03.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per SION at A-1569. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

19	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of Food processing. The Committee also decided to issue reminder to D/ FPI since the application was referred to D/o FPI on 17.3.2008. Accordingly the case may be re-listed on 21.5.2008.			

20	Case No.:896/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/00904/AM08/	RLA File :05/24/040/00383/AM08/	Lic.No/Date:0510207291 07.08.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 21.5.2008.			

21	Case No.:969/24/83-ALC1/2007	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/00985/AM08/	RLA File :25/24/040/00005/AM08/	Lic.No/Date:2510001958 14.08.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.5.2008.			

	Case No.:961/24/83-ALC1/2007	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HO File :01/83/050/00977/AM08/	RLA File :02/24/040/00141/AM08/	Lic.No/Date:0210103186	Defer

22			16.08.2007	Date:21.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 21.5.2008.				

23	Case No.:951/24/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 21.5.2008.			

24	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 21.5.2008.			

25	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 21.5.2008.			

26	Case No.:44/27/83-ALC1/2007	Party Name:TECHMENS CHEMICALS PVT.LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01118/AM08/	RLA File :02/24/040/00165/AM08/	Lic.No/Date:0210103878 06.09.2007	Defer Date:23.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27 alongwith technical comments 21.4.2008 of DC(SSI).			

	Case No.:100/27/83-ALC1/2007	Partv Name:GANGA RASAYANIE P. LTD.	Meet No/Date:4/83-ALC1/2008	Status:Transferred
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27			23.04.2008	to Different Section
	HQ File :01/83/050/01174/AM08/	RLA File :03/94/040/00494/AM08/	Lic.No/Date:0310443002 13.09.2007	Defer Date:23.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

28	Case No.:131/27/83-ALC1/2007	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/01205/AM08/	RLA File :02/24/040/00153/AM08/	Lic.No/Date:0210104127 19.09.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT. Accordingly the case may be re-listed on 21.5.2008.			

29

Case No.:181/27/83-ALC1/2007	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
HQ File :01/83/050/01255/AM08/	RLA File :05/24/040/00505/AM08/	Lic.No/Date:0510209741 28.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for as under:-.			
Item of Export	Qty	Item of Import	Qty
Date Calendar (Using coated Paper of (50-150 GSM) 19 MT & Coated Paper Board of (300 GSM) 2.25 MT	118200 Nos.	1. Printing Paper coated of relevant GSM 2. Paper Board coated (300 +/- 10% GSM)	19.950 MT 2.362 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

30	Case No.:6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o Mines. Accordingly the case may be re-listed on 21.5.2008.

31	Case No.:41/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/01410/AM08/	RLA File :31/24/040/00246/AM08/	Lic.No/Date:3110031264 23.10.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 21.5.2008.			

32	Case No.:40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 21.5.2008.			

33	Case No.:10/30/87-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/87/050/00480/AM08/	RLA File :03/95/040/01427/AM07/	Lic.No/Date:0310449522 07.11.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.4.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight of export product. 2. Percentage Pigment and percentage Solid Resin in export. 3. Material balance in terms of Pigment and Solid Resin. Accordingly the case may be re-listed on 21.5.2008.			

34	Case No.:97/32/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/01519/AM08/	RLA File :03/95/040/01449/AM07/	Lic.No/Date:0310449518 07.11.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm and issue reminder. Accordingly the case may be re-listed on 21.5.2008.			

35	Case No.:99/32/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/01521/AM08/	RLA File :03/95/040/01493/AM07/	Lic.No/Date:0310449519 07.11.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm and issue reminder. Accordingly the case may be re-listed on 21.5.2008.			

36	Case No.:3/36/85-ALC3/2007	Party Name:PREMIER PAPER PACKAGING	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/85/050/00119/AM08/	RLA File :05/24/040/00620/AM08/	Lic.No/Date:0510212203 19.11.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm since D/L is under issue. Accordingly the case may be re-listed on 21.5.2008.			

37	Case No.:4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.5.2008.			

38	Case No.:6/39/83-ALC1/2007	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/01585/AM08/	RLA File :04/24/040/00273/AM08/	Lic.No/Date:0410092230 21.11.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 21.5.2008.			

	Case No.:15/39/83-ALC1/2007	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
	HQ File :01/83/050/01594/AM08/	RLA File :03/94/040/00774/AM08/	Lic.No/Date:0310451137 22.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division)			

forwarded vide their U.O. No. nil dated 21.4.2008 and decided to approve this case as under:-

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Item of Export	Qty	Item of Import	Qty
Zinco seal 600 2x Containing 40% of Ludox Lithium Polysilicate and 20% of Silquest Silane	1 kg.	1. Ludox Lithium Polysilicate 2. Silquest Silane (Glycedoxi Propyl Methoxy Silane)	0.400 kg. 0.200 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40

Case No.: 27/39/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status: Case Deferred
HQ File :01/83/050/01606/AM08/	RLA File :17/24/040/00086/AM08/	Lic.No/Date:1710001820 26.11.2007	Defer Date:21.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 21.5.2008.			

41

Case No.: 29/51/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status: Case Deferred
HQ File :01/83/050/02063/AM08/	RLA File :05/24/040/00648/AM08/	Lic.No/Date:0510212559 26.11.2007	Defer Date:21.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 21.5.2008.			

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Case No.: 62/39/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status: Case Deferred
HQ File :01/83/050/01641/AM08/	RLA File :03/94/040/01413/AM07/	Lic.No/Date:0310451667 27.11.2007	Defer Date:21.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 21.5.2008.			

Case No.: 63/39/83-ALC1/2007	Partv Name:APURVA BUILD CARE	Meet No/Date:4/83-ALC1/2008	Status: Case
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43		TECHNOLOGIES PVT. LTD.	23.04.2008	Deferred
	HQ File :01/83/050/01642/AM08/	RLA File :03/94/040/01411/AM07/	Lic.No/Date:0310451675 27.11.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 21.5.2008.			

44	Case No.:208/46/83-ALC1/2007	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
	HQ File :01/83/050/02016/AM08/	RLA File :31/21/040/00359/AM08/	Lic.No/Date:3110031754 03.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn as it is already approved			

45	Case No.:136/39/83-ALC1/2007	Party Name:KDAC CHEM PVT LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01715/AM08/	RLA File :34/24/040/00182/AM08/	Lic.No/Date:3410020288 10.12.2007	Defer Date:23.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.			

46	Case No.:144/39/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/01723/AM08/	RLA File :17/24/040/00110/AM08/	Lic.No/Date:1710001859 10.12.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.5.2008.			

47	Case No.:18/51/83-ALC1/2007	Party Name:ZIRCON EXPORTS PVT.LTD.,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02052/AM08/	RLA File :05/24/040/00640/AM08/	Lic.No/Date:0510214223 31.12.2007	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.4.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

1. Volume of import item at SI. No. 1,2 and 6 separately;
2. Thickness of import item at SI No. 3,4 and 6
3. Process of manufacture of each export item and wastage involved at each stage of manufacture; and
4. Calculation Sheet to arrive at the quantity of raw material asked for.

Accordingly the case may be re-listed on 21.5.2008.

48	Case No.:31/51/83-ALC1/2007	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
	HQ File :01/83/050/02065/AM08/	RLA File :02/24/040/00268/AM08/	Lic.No/Date:0210107748 02.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2001/Ch.III dated 29.9.2001 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Rubber Chemical-RSAM containing Resourcinol (60+/- 1%)	1 kg.	Resourcinol	0.606 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:14/42/83-ALC1/2007	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
	HQ File :01/83/050/01790/AM08/	RLA File :06/24/040/00030/AM08/	Lic.No/Date:0610012735 08.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2007/Ch.III dated 16.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Catalyst 59 – 4 Granulated Mixture of Alumina (min. 45%) and 30% Sodium Oxide being binder as Atta Gel	1 kg.	1. Alumina Trihydrate Aluminium Hydroxide 2. Sodium Bicarbonate 3. Atta Gel	0.505 kg. 0.618 kg.

0.121 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

50	Case No.:12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 21.5.2008.			

51	Case No.:33/51/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02067/AM08/	RLA File :10/24/040/00170/AM08/	Lic.No/Date:1010028513 15.01.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.5.2008.			

52	Case No.:10/51/83-ALC1/2007	Party Name:INTELLIPACK SOLUTIONS PVT.LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02044/AM08/	RLA File :07/24/040/00718/AM08/	Lic.No/Date:0710055469 16.01.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to send the application to D/o IPP .Accordingly the case may be re-listed on 21.5.2008.			

53	Case No.:11/51/83-ALC1/2007	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02045/AM08/	RLA File :04/24/040/00339/AM08/	Lic.No/Date:0410093289 18.01.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.5.2008.			

54	Case No.:20/51/83-ALC1/2007	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
	HQ File :01/83/050/02054/AM08/	RLA File :05/24/040/00790/AM08/	Lic.No/Date:0510215107 18.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 21.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	PVC Stabilizer (Lead base compound containing: 26 ± 1% Lead PE Wax = 7% Paraffing Wax = 7% Free Stearic Acid = 12.3%)	1 kg.	1. Stearic Acid (Stearic Acid content 50 ± 10%) Stearic Acid + Palmitic Acid content 90% min.) 2. Litharge 3. Tribasic Lead Sulfate 4. Polyethylene Wax 5. Paraffing Wax	0.598 kg. 0.197 kg. 0.08 kg. 0.07 kg. 0.07 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:22/51/83-ALC1/2007	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
	HQ File :01/83/050/02056/AM08/	RLA File :05/24/040/00805/AM08/	Lic.No/Date:0510215180 18.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to approve the case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Zirconium Carbonate	1 kg.	Zircon	1.25 kg.
	2 nd item caustic Soda not allowed. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

56

Case No.:36/51/83-ALC1/2007	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
HQ File :01/83/050/02070/AM08/	RLA File :09/24/040/00473/AM08/	Lic.No/Date:0910032667 18.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/158/2005/Ch.III dated 3.2.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Cobalt Black Pigment (Containing Cobalt Oxide 38% Nickel Oxide 28.5% Chrome Oxide 19%)	1 kg.	1. Cobalt Oxide 2. Nickel Oxide 3. Chrome Oxide	0.400 kg. 0.300 kg. 0.200 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.: 4/51/83-ALC1/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status: Case Deferred
	HQ File :01/83/050/02038/AM08/	RLA File :05/24/040/00808/AM08/	Lic.No/Date:0510215389 24.01.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.4.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Percentage content of Phenolic Resin, Glass Fibre and Nitrite Rubber in Each of export product separately; and 2. Percentage losses in manufacture of Phenolic Resin from Phenol and Para-formaldehyde. Accordingly the case may be re-listed on 21.5.2008.			

	Case No.: 21/51/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status: Case Deferred
	HQ File :01/83/050/02055/AM08/	RLA File :05/24/040/00829/AM08/	Lic.No/Date:0510215374 24.01.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of			

58	written comments dt. 23.4.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Material of construction of Straight Wire; 2. Bifurcation in the quantity of Planners and Calenders in terms of number and weight; 3. Quantity of raw material asked separately for each of the export product; 4. Net content of Papeer, Paper Boart, Wire, PP Tube and Nylon Coated Wire in each of the export product; and 5. Calculation Sheet to arrive at the quantity of raw material asked for. Accordingly the case may be re-listed on 21.5.2008.
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59	Case No.:19/51/83-ALC1/2007	Party Name:GUJARAT CHEMICALS	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02053/AM08/	RLA File :08/24/040/00235/AM08/	Lic.No/Date:0810069816 25.01.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.5.2008.			

60	Case No.:30/51/83-ALC1/2007	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
	HQ File :01/83/050/02064/AM08/	RLA File :02/24/040/00235/AM08/	Lic.No/Date:0210108591 28.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/158/2002/Ch.III dated 24.5.2005 and decided to approve this case on repeat basis as under:-			

Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical-Foam Concentrate Aqueous Film Forming Foam Concentrate 3% (IFP Unilight AFFF Type 3 Guard AFFF 3%) Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent)	1 Ltr.	(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer) (ii) Hydrocarbon Surfactant (Sodium Alkyl Ether	0.0306 kg.

		Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside)	0.07 kg.	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

61	Case No.:23/51/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02057/AM08/	RLA File :05/24/040/00643/AM08/	Lic.No/Date:0510215778 01.02.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.4.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of Art Paper and Light Weight Coated Paper in export; and 2. Whether Art paper tho be imported is coated or uncoated. Accordingly the case may be re-listed on 21.5.2008.			

62	Case No.:1/47/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02025/AM08/	RLA File :08/24/040/00257/AM08/	Lic.No/Date:0810070095 13.02.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

63	Case No.:2/47/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02026/AM08/	RLA File :08/24/040/00261/AM08/	Lic.No/Date:0810070161 15.02.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

	Case No.:27/51/83-ALC1/2007	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
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Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.4.2008 offered by him the Committee decided to approve the case as applied for which includes 5% wastage as under.

Item of Export	Qty.		Item of Import	Qty
1. TOP COAT PAINTS (DARK SHADES) Containing Pigment Content 3.89% +/-1% Solid Resin Content 40.86% +/- 1% QTY. :- 67800.00 KGS	1 kg. (0.885 Ltr.)	1	POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 65+/-2%)	0.5600 Kg.
		2	TITANIUM DIOXIDE RUTILE GRADE	0.0050 Kg.
		3	DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT/RHODIASOLV	0.2061 Kg.
		4	MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%)	0.0670 Kg.
		5	HYDRO CARBON SOLVENT (SOLVENT NAPTHA) DISTILLATION RANGE 150-190 DEGREE C)	0.1324 Kg.
		6	PHTHALONYANINE BLUE PIGMENT	0.0120 Kg.
		7	FLOW AGENT	0.0162 Kg.
		8	PHTHALOCYANINE GREEN PIGMENT	0.0033 Kg.
		9	ADHESION PROMOTER	0.0055 Kg.
		10	MATting AGENT	0.0220 Kg.
		11	CHROME PIGMENT (LEAD CHROMATE)	0.0055 Kg.
		12	MICRRONIZED RED OXIDE PIGMENT	0.0150 Kg.

Total = 1.0500 kg

2. TOP COAT PAINTS (Light SHADES) Containing Pigment Content 29.14% +/-1% Solid Resin Content 35.71% +/- 1% QTY. :- 102400.00 KGS	1 kg. (0.78 Ltr.)	1	POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 65+/-2%)	0.5000 Kg.
		2	TITANIUM DIOXIDE RUTILE GRADE	0.2845 Kg.
		3	DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT / RHODIASOLV	0.0605 Kg.
		4	MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%)	0.0515 Kg.
		5	HYDRO CARBON SOLVENT (SOLVENT NAPTHA) DISTILLATION RANGE 150-190 DEGREE C)	0.1000 Kg.
		6	FLOW AGENT	0.0320 Kg.
		7	MICRRONIZED RED OXIDE PIGMENT	0.0200 Kg.
		9	CHROME PIGMENT (LEAD CHROMATE)	0.0013 Kg.
		10	CARBON BLACK PIGMENT	0.0002 Kg.

Total = 1.0500 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

65	Case No.:37/51/83-ALC1/2007	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
	HQ File :01/83/050/02071/AM08/	RLA File :02/24/040/00299/AM08/	Lic.No/Date:0210109154 15.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.4.2008 offered by him the Committee decided to approve the case with 10% wastage as under:-.			
	Item of Export	Qty	Item of Import	Qty
	WRITING & PRINTING PAPER -- : (PLAIN PAPER)	3225.806 MT	WASTE PAPER ----- COATED BOOK STOCK (GRADE 43) / SORTED OFFICE PAPER (GRADE 37), MULTI GRADE / MULTI PRINT , MOISTURE CONTENT 10 +/- 2%	3548.38 MT
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

66	Case No.:38/51/83-ALC1/2007	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
	HQ File :01/83/050/02072/AM08/	RLA File :02/24/040/00300/AM08/	Lic.No/Date:0210109161 15.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.4.2008 offered by him the Committee decided to approve the case with 10% wastage as under:-.			
	Item of Export	Qty	Item of Import	Qty
	WRITING & PRINTING PAPER -- : (PLAIN PAPER)	3225.806 MT	WASTE PAPER ----- COATED BOOK STOCK (GRADE 43) / SORTED OFFICE PAPER (GRADE 37), MULTI GRADE / MULTI PRINT , MOISTURE	3548.38 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

67	Case No.:32/51/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02066/AM08/	RLA File :07/24/040/00753/AM08/	Lic.No/Date:0710055909 18.02.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 21.5.2008.			

68	Case No.:39/51/83-ALC1/2007	Party Name:STANDARD OIL ADDITIVES PVT. LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02073/AM08/	RLA File :07/21/040/01364/AM08/	Lic.No/Date:0710056071 26.02.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

69	Case No.:25/51/83-ALC1/2007	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02059/AM08/	RLA File :04/24/040/00336/AM08/	Lic.No/Date:0410094067 27.02.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.5.2008.			

70	Case No.:1/51/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Deferred
	HQ File :01/83/050/02035/AM08/	RLA File :08/24/040/00256/AM08/	Lic.No/Date:0810070674 13.03.2008	Defer Date:21.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and also decided to refer the application to the MFPI. Accordingly the case may be re-listed on 21.5.2008.			

Case No.:5/51/83-ALC1/2007	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
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Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.4.2008 offered by him the Committee decided to approve the case as applied for which includes 5% wastage as under.

Item of Export	Qty.	S.NO.	Item of Import	Qty.
1. Backcoat (Backer) Epoxy Light Grey Containing Pigment Content 24.85 ± 1% Solid Resin Content 20.33 ± 1%	1 Kg. (0.833 Ltr.)	1	EPOXY RESIN (% NON VOLATILE CONTENT 100%)	0.2 Kg.
		2	TITANIUM DIOXIDE RUTILE GRADE	0.2 Kg.
		3	DIBASIC ESTER / DIMETHYL ESTER / RETARDER SOLVENT	0.1602 Kg.
		4	UREA FORMALDEHYDE RESIN	0.0225 Kg.
			(% NON VOLATILE CONTENT 60±2%)	
		5	HYDRO CARBON SOLVENT (SOLVENT NAPHTHA)	0.3487 Kg.
			DISTILLATION RANGE 150-190 DEGREE C)	
		6	FLOW AGENT	0.0477 Kg.
		7	EXTENDER PIGMENT	0.051 Kg.
		8	CHROME PIGMENT (LEAD CHROMATE)	0.00903 Kg.
		9	ADHESION PROMOTOR	0.01 Kg.
			10 MICRONIZED RED OXIDE PIGMENT	0.0009 Kg.

Total = 1.0500 kg

2. Universal Primer Containing Pigment Content 5.93 ± 1% Solid Resin Content 40.15 ± 1%	1 Kg. (0.923 Ltr.)	1	TITANIUM DIOXIDE RUTILE GRADE	0.0225 Kg.
		2	POLYESTER RESIN SATURATED	0.2425 Kg.
			(% NON-VOLATILE CONTENT 60+/-2%)	
		3	POLYESTER RESIN SATURATED	0.1825 Kg.
			(% NON-VOLATILE CONTENT 100%)	
		4	DIBASIC ESTER / DIMETHYL ESTER / RETARDER SOLVENT	0.2365 Kg.
		5	MELAMINE RESIN	0.0965 Kg.
			(% NON-VOLATILE CONTENT 97+/-2%)	
		6	EXTENDER PIGMENT	0.0191 Kg.
		7	HYDRO CARBON SOLVENT (SOLVENT NAPHTHA)	0.2003 Kg.
			DISTILLATION RANGE 150-190 DEGREE C)	
		8	MATting AGENT	0.0044 Kg.

		9	WETTING AGENT / DISPERSING AGENT	0.0050 Kg.
		10	CHROME PIGMENT (LEAD CHROMATE)	0.0207 Kg.
		11	DEFOAMER	0.0200 Kg.

Total = 1.0500 kg

3. Top Coat Polyester (Dark Shades) Containing Pigment Content $3.89 \pm 1\%$ Solid Resin Content $38.19 \pm 1\%$	1 Kg. (0.885 Ltr.)	1	POLYESTER RESIN SATURATED	0.5600 Kg.
			(% NON-VOLATILE CONTENT $60 \pm 2\%$)	
		2	TITANIUM DIOXIDE RUTILE GRADE	0.0050 Kg.
		3	DIBASIC ESTER / DIMETHYL ESTER / RETARDER SOLVENT	0.2061 Kg.
		4	MELAMINE RESIN	0.0670 Kg.
			(% NON-VOLATILE CONTENT $97 \pm 2\%$)	
		5	HYDRO CARBON SOLVENT (SOLVENT NAPHTHA)	0.1324 Kg.
			DISTILLATION RANGE 150-190 DEGREE C)	
		6	PHTHALOCYANINE BLUE PIGMENT	0.0120 Kg.
		7	FLOW AGENT	0.0162 Kg.
		8	PHTHALOCYANINE GREEN PIGMENT	0.0033 Kg.
		9	ADHESION PROMOTOR	0.0055 Kg.
		10	MATting AGENT	0.0220 Kg.
		11	CHROME PIGMENT (LEAD CHROMATE)	0.0055 Kg.
		12	MICRRONIZED RED OXIDE PIGMENT	0.0150 Kg.

Total = 1.0500 kg

4. Top Coat Polyester (Light Shades) Containing Pigment Content $29.14 \pm 1\%$ Solid Resin Content $33.33 \pm 1\%$	1 Kg. (0.78 ltr.)	1	POLYESTER RESIN SATURATED	0.5000 Kg.
			(% NON-VOLATILE CONTENT $60 \pm 2\%$)	
		2	TITANIUM DIOXIDE RUTILE GRADE	0.2845 Kg.
		3	DIBASIC ESTER / DIMETHYL ESTER / RETARDER SOLVENT	0.0605 Kg.
		4	MELAMINE RESIN	0.0515 Kg.
			(% NON-VOLATILE CONTENT $97 \pm 2\%$)	
		5	HYDRO CARBON SOLVENT (SOLVENT NAPHTHA)	0.1000 Kg.
			DISTILLATION RANGE 150-190 DEGREE C)	
		6	FLOW AGENT	0.0320 Kg.
		7	MICRRONIZED RED OXIDE PIGMENT	0.0200 Kg.
		9	CHROME PIGMENT (LEAD CHROMATE)	0.0013 Kg.
		10	CARBON BLACK PIGMENT	0.0002 Kg.

Total = 1.0500 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	PVT.LTD.	23.04.2008	Approved
HQ File :01/83/050/02040/AM08/	RLA File :17/24/040/00161/AM08/	Lic.No/Date:1710001991 14.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.4.2008 offered by him the Committee decided to approve the case as applied for which includes 5% wastage as under.

Item of Import	Qty.	Item of Import	Qty.
1. BEKRAYFLEX BASECOAT-NG-151- SILVER Containing Pigment Content 7.04% $\pm$ 1% Solid Resin Content 20.72 $\pm$ 1%	1 Kg.	1. INTERMEDIATE FOR NG 151 (Cellulosic ester, melamine, polyester=40:20:40)	0.5796 kg.
		(% NON-VOLATILE CONTENT 33 $\pm$ 2%)	
		2. URACRON (ACRYLIC RESIN)	0.0525 kg.
		(% NON-VOLATILE CONTENT 50 $\pm$ 2%)	
		3. ALUMINIUM PASTE (PIGMENT)	0.1155 kg.
		(% Pigment Content:64 $\pm$ 2)	
		4. HYDRO CARBON SOLVENT	0.0525 kg.
		DISTILLATION RANGE:144-150°C	
		5. ESTER SOLVENTS	0.2495 kg.
		DISTILLATION RANGE:120 - 130°C	
Total = 1.050 kg			
2. BEKRAYFLEX BASECOAT-NG-152- SILVER Containing Pigment Content 8.96% $\pm$ 1% Solid Resin Content 16.71% $\pm$ 1%	1 Kg.	1. INTERMEDIATE FOR NG 252 (CELLULOSIC ester, melamine, Acrylic 40:20:40)	0.6500 Kg.
		(% NON-VOLATILE CONTENT 27 $\pm$ 2%)	
		2. ALUMINIUM PASTE (PIGMENT)	0.1470 kg.
		(% Pigment Content:64 $\pm$ 2)	
		3. GLYCOL SOLVENT	0.1901 kg.
		DISTILLATION RANGE:115-125°C	
		4. FLOW AGENT	0.0630 kg.
Total = 1.050 kg			
3. Bekrydur Top Coat Clear TM-167 Containing Pigment Content -NIL Solid Resin Content 41.71% $\pm$ 1%	1 Kg.	1. TM167 INTERMEDIATE CLEAR (ACRYLIC RESIN)	0.2925 Kg.
		(% NON-VOLATILE CONTENT 46 $\pm$ 2%)	
		2. TM167 INTERMEDIATE MATT (ACRYLIC RESIN)	0.6895 Kg.
		(% NON-VOLATILE CONTENT 44 $\pm$ 2%)	
		3. FLOW AGENT	0.0683 Kg.
Total = 1.050 kg			
4. Beckryflex Hardener TV 140 Containing Pigment Content -NIL Solid Resin	1 Kg.	1. ALIPHATIC POLY ISO CYANATE	0.9975 Kg.
		(% NON-VOLATILE CONTENT 75 $\pm$ 2%)	
		2. ESTER SOLVENT	0.0105 Kg.

Content 71.25% $\pm$ 1%	DISTILLATION RANGE:120 - 130°C	
	3. FLOW AGENT	0.0420 Kg.
Total = 1.050 kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

73	Case No.:7/51/83-ALC1/2007	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:4/83-ALC1/2008 23.04.2008	Status:Case Approved
	HQ File :01/83/050/02041/AM08/	RLA File :17/24/040/00162/AM08/	Lic.No/Date:1710001992 14.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.4.2008 offered by him the Committee decided to approve the case as under.			
	Item of Export	Qty.	Item of Import	Qty.
	1. BECKERS UV CLEAR 1100 DI (G) Containing Pigment Content =NIL Solid Resin Content 53.46% $\pm$ 1%	1 kg.	1. BECKER # 1100 GLOSS INTERMEDIATE BKU 015 (PU ACRYLATE RESIN)	1.0395 Kg.
			(% NON-VOLATILE CONTENT 54 $\pm$ 2%)	
			2. HYDRO CARBON SOLVENT	0.0053 Kg.
			DISTILLATION RANGE:144-150°C	
			3. FLOW AGENT	0.0053 Kg.
	Total = 1.050 kg			
	2. BECKERS UV CLEAR 1100 DI (M) Containing Pigment Content =NIL Solid Resin Content 38.61 $\pm$ 1%	1 kg.	1. BECKER # 1100 MATT INTERMEDIATE BKU 015 (PU ACRYLIC RESIN)	1.0395 Kg.
			(% NON-VOLATILE CONTENT 39 $\pm$ 2%)	
			2. HYDRO CARBON SOLVENT	0.0053 Kg.
			DISTILLATION RANGE:144-150°C	
			3. FLOW AGENT	0.0053 Kg.
	Total = 1.050 kg			
	3. BECKERS BASE COAT - SK06008SV Containing Pigment Content =4.13 $\pm$ 1% Solid Resin Content 22.96 $\pm$ 1%	1 kg.	1. EG 185 S/B BINDER (ACRYLIC RESIN)	0.8610 Kg.
			(% NON-VOLATILE CONTENT 28 $\pm$ 2%)	
			2. Inorganic PIGMENT (XIRALLIC)	0.0210 Kg.
			3. T.P PIGMENT PASTE Acrylic Resin Based	0.0168 Kg.
			% solid Content:33 $\pm$ 2%	
			4. V0453-P7224 PIGMENT PASTE Polyester resin based	0.0336 Kg.
			% solid Content:50 $\pm$ 2%	
			5. KETONE SOLVENT	0.0441 Kg.
			DISTILLATION RANGE:79 - 83°C	
			6. FLOW AGENT	0.0735 Kg.
	Total = 1.050 kg			

4. BECKERS BASE COAT - SK07004SV Containing
Pigment Content =5.76%±/-1%
Solid Resin Content 22.4%+/-1%

1 kg.

1. EG 185 S/B BINDER (ACRYLIC RESIN)	0.8400 Kg.
(% NON-VOLATILE CONTENT 28+/-2%)	
2. Inorganic PIGMENT (IRIODINE)	0.0336 Kg.
3. Inorganic PIGMENT (GSB 2017 B)	0.0096 Kg.
4. V0453-P7224 PIGMENT PASTE Polyster resin bases	0.0347 Kg.
% solid Content:50+/-2%	
5. HYDROCARBON SOLVENT	0.0431 Kg.
6. KETONIC SOLVENT	0.089